

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**OA-3601/2015
MA-3247/2015**

New Delhi this the 17th day of July, 2017.

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Parveen Kumar, (Aged about 35 years),
S/o Sh. Mahender Singh,
R/o 2-B/2246, New Shiv Mandir,
Shivaji Nagar, Delhi Road,
Saranpur (UP),

Working as Apprentice, JE/Electrical
Under DRM, New Delhi.

.... Applicant

Versus

Union of India through

1. The Secretary,
Railway Board,
Rail Bhawan, New Delhi.

2. The Chairman,
Railway Recruitment Board,
Chandigarh.

3. The Divisional Railway Manager,
Estate Entry Road, New Delhi.

.... Respondents

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J)

On 01.02.2017, learned counsel for the respondents produced a letter dated 12.10.2015 of Railway Recruitment Board according to which, candidature of the applicant has been restored by the competent authority in view of which the OA becomes infructuous. However, at the applicant's counsel request to verify the same, the matter was adjourned to 17.03.2017.

Even on that date, the OA was adjourned again for today. There is no representation on behalf of the applicant even today.

2. In the circumstances, OA is dismissed as infructuous. No costs.

(Shekhar Agarwal)
Member (A)

(V. Ajay Kumar)
Member (J)

/ns/